

Grievances of Vayudoot employees

174. SHRI THAMPAN THOMAS : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether there is any dispute between the management and employees of Vayudoot;

(b) if so, the details of main grievances of the employees; and

(c) the steps proposed to resolve the dispute ?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI JAGDISH TYTLER) : (a) No Sir.

(b) and (c) Do not arise.

Korba Fertilizer Plant

175. SHRI SURESH KURUP : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Korba Fertilizer plant was sanctioned in the year 1982; and

(b) if so, the progress made so far on its setting up ?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU) : (a) and (b) The Korba Fertilizer project, along with two other coal based fertilizer projects at Ramagundam & Talcher, was approved, in principle, in August 1969. The work on the Korba project started in 1972. However, its implementation was initially held in abeyance due to resource constraint. It was subsequently decided that future implementation of the project would be considered after the production at the other two coal based plants at Ramgundam & Talcher had stabilized. At present there is no proposal to restart the work on this project.

Cement Wage Board

176. SHRI GURUDAS KAMAT : Will the Minister of LABOUR be pleased to state :

(a) whether the Cement Wage Board is a Statutory Body;

(b) if not, the reasons therefor;

(c) whether Government propose to make the Cement Wage Board a 'Statutory Body' ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA) : (a) and (b) No, Sir. Two Wage Boards for the Cement Industry were set up in 1958 and 1964. These were non-statutory bodies as there are no statutory provisions for the setting up of such Wage Boards.

(c) and (d) : There have been two Arbitration Awards for the workers of the Cement Industry in 1978 and 1983 after the recommendation of the 2nd Cement Wage Board. These awards were in pursuance of the Arbitration Agreements under Section 10A of the Industrial Disputes Act, 1947. The Cement Manufacturers' Association and the National Cement & Allied Workers' Federation have entered into a fresh Arbitration Agreement on 9.9.1986 relating to the demands of employers and workers in the Cement Industry. The Government have issued a notification on 14th July, 1987 under Section 10A (3A) of the Industrial Disputes Act. The Arbitration Awards are enforceable under the provisions of the Industrial Disputes Act, 1947.

Shortage of wheat seeds

177. SHRI VIJAY N. PATIL : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the country is likely to face shortage of wheat seeds during the forthcoming Rabi seasons;

(b) if so, the requirement vis-a-vis availability of seeds during Rabi sowing

season 1987-88; and

(c) the manner in which Government intend to meet the requirement of wheat seeds ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) : No, Sir.

(b) The wheat seed requirement in the country during Rabi 1987-88 is about 19.0 lakh quintals and the entire seed is available.

(c) The States of Bihar and Jammu and Kashmir approached this Ministry for making special arrangements for supply of wheat seeds for sowing during Rabi, 1987-88 season. This Ministry have made special arrangements to supply 3 lakh quintals wheat seeds to Bihar and 1 lakh quintals to Jammu and Kashmir. National Seeds Corporation has been entrusted to make available uncertified wheat seed to these States after procuring from Food Corporation of India godowns and after duly testing it for germination and for disease incidence.

Confirmation/Promotion of CPWD Engineers

178. SHRI C. JANGA REDDY : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the numbers of CPWD Junior Engineers/Assistant Engineers who have not been confirmed/promoted during their last service period of (i) 10 years, (ii) 15 years and (iii) 20 years;

(b) whether some of the engineers on deputation to Delhi Development Authority get a fixed amount as vehicle allowance while others do not;

(c) what are the disparities in pay scales perks and avenues of promotion between the Engineers of CPWD and those working in public undertakings like telephone

industries, railways, and steel and mines undertakings; and

(d) how does Government propose to rationalise the situation ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) to (d) : The information is being collected and will be laid on the Table of the House.

Import of Fertilizer

179. SHRI BIRINDER SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) The Total import of fertilizer and its nutrients during the years 1984-85, 1985-86 and 1986-87;

(b) what are its projections for the next year; and

(c) what is the total inventory of Fertilizers and its nutrients held by different units of the fertilizers plants during this year ?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU) : (a) The information is given below :

| Year | (Qty. In Lakh Metric Tonnes) | |
|---------|------------------------------|-----------|
| | Total fertilizer Imported. | |
| | Materials | Nutrients |
| 1984-85 | 68.56 | 36.24 |
| 1985-86 | 61.88 | 33.99 |
| 1986-87 | 42.86 | 22.82 |

(b) The imports have been drastically reduced during 1987-88. However, it would not be in the public interest to disclose the details.

(c) A Statement is given below.